

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 52807 of 2018 [DB]

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-137-18-19 dated 30.05.2018 passed by the Commissioner of Central Goods & Service Tax and Central Excise (Appeals), Indore]

M/s. Wearit Global Limited
Bheelgaon, The. Kasrawad,
Dist.-Khargone, Madhya Pradesh-452001

...Appellant

VERSUS

**Commissioner of Central Goods
and Service Tax, Customs and Excise,
Ujjain**
29, Bharatpuri Administrative Aread,
Ujjain, Madhya Pradesh 456010

...Respondent

APPEARANCE:

None for the Appellant

Shri Rajeev Kapoor, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 09.09.2024

DATE OF DECISION: 09.09.2024

FINAL ORDER No. 58736/2024

DR. RACHNA GUPTA

None is present for the appellant. Notice of today's hearing is reported to have been delivered on the appellant as well as on the authorized counsel. It is observed from the file that except on the first date of appearance, the appellant has not appeared on any other date of hearing. There have already been more than 5 adjournments. Vide order dated 15.07.2024, the appellant was warned with the last opportunity to mark his presence and to pursue the appeal. Despite those directions and the service of notice of hearing for today, the appellant has still opted to not to

appear and to pursue the appeal. These circumstances are sufficient for us to hold that no further adjournment is at all required when the appellant has been so negligent in pursuing the appeal. With these observations, we hereby dismissed the appeal in default for want of presence as well as for want of prosecution.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

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